

High Court of Jammu and Kashmir
(Office of the Registrar General at Jammu)

CIRCULAR

No:- 17

Dated:- 17-04-2020

It has been observed that Circular No. 1 dated 30th of May, 2010 of the High Court laying down the "Model Code of Conduct for Subordinate Judicial Officers" is being observed in breach by the Judicial Officers.

It is essential to point out that visits of judicial officers to High Court Judges other than for official business, is a practice not acceptable in any part of the country. Such visits create an unfair impression of favouritism and lead to a sense of despondency and frustration in the minds of those officers who are inhibited from making these overtures.

In many High Courts such practice is considered as a disqualification for considering appointment to leadership positions. Some senior judges would be inclined to take an adverse view of such conduct while recording ACRs of the officers concerned. This practice must be discouraged.

All Judicial officers shall ensure that they conduct themselves with circumspection and restraint.

Let the aforesaid Circular No. 1 dated 30th of May, 2010, also be circulated among the judicial officers with the direction to adhere the same in letter and spirit. A serious view shall be taken of any deviation.

Sd/-

(Gita Mittal)
Chief Justice

No:- 43364-43/GS Dated:- 17-04-2020

Copy of the above, along with copy of Circular No. 1 dated 30th of May, 2010 of the High Court, is forwarded to the:-

1. Principal Secretary to Hon'ble the Chief Justice, High Court of J&K;
2. Secretary to Hon'ble Mr./Mrs. Justice _____
..... for information of their Lordships.
3. Registrar Vigilance, High Court of J&K, Jammu;
4. Registrar Rules, High Court of J&K, Jammu;
5. Registrar Inspections, High Court of J&K.
6. Director, J&K Judicial Academy, Jammu;
- 7-8. Registrar Judicial, High Court of J&K Jammu/Srinagar;
- 9-30. All Principal District & Sessions Judges of the Union Territories of Jammu & Kashmir and Ladakh with the request to circulate the same amongst the Judicial officers working within their respective jurisdictions;
- 31-36. Chairman Sales Tax Appellate Tribunal/Judicial Members, J&K Sales Tax Tribunal Jammu/Srinagar, P.O. J&K Labour Court & Industrial Tribunal/Member Secretary, J&K Legal Services Authority and One Man Forest Authority,
.....3 to 36 for information with the request to adhere the Circular No. 1 dated 30th of May, 2010 in letter and spirit.
37. CPC e-Courts, High Court of J&K with the request to upload this Circular on the High Court Website.


Registrar General (Officiating)

HIGH COURT OF JAMMU AND KASHMIR AT SRINAGAR
CAMP JAMMU

CIRCULAR

No:- 1

Dated:- 30/5/2010

The Full Court in its deliberations held on May 29, 2010, has laid down a Model Code of Conduct to be followed by the Subordinate Judicial Officers in connection with the visits of the Hon'ble Chief Justice and the Hon'ble Judges of the High Court, which is as under:-

1. No Judicial Officer shall receive, see-off or visit the visiting Hon'ble Chief Justice/Hon'ble Judges during Court hours.
2. A senior Non-Judicial Administrative Officer will receive and see-off the visiting Hon'ble Chief Justice/Hon'ble Judges during official visits and provide protocol services to them as per norms.
3. If the visiting Hon'ble Chief Justice/Hon'ble Judge of the High Court wants/want to hold a meeting or address the Judicial Officers, it will be done either before or after Court hours.
4. If the visiting Hon'ble Chief Justice/Hon'ble Judge wants/want to call a Judicial Officer for official purposes, he will be called either before or after the Court hours.
5. No Judicial Officer will visit the visiting Hon'ble Chief Justice/Hon'ble Judge unless called for official purposes.
6. No arrangement for any private visit of the Hon'ble Chief Justice/Hon'ble Judges shall be made by any Judicial Officer.
7. If arrangements in connection with an official visit of Hon'ble Chief Justice/Hon'ble Judges is required to be made by the District Judge or the Chief Judicial Magistrate, all the bills shall be raised in the name of and the payment shall be made directly by the High Court, to the extent permitted under the Rules. Personal funds will not be used by any Judicial Officer for this purpose.
8. No Judicial Officer shall arrange any private trip including any excursion trip or visit to a religious place for the visiting Hon'ble Chief Justice/Hon'ble Judges.

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9. No Judicial Officer will arrange hotel, food or transport for the visiting Hon'ble Chief Justice/Hon'ble Judge, their staff members and security personnel.
10. No Judicial Officer or Court Servant will offer or provide any gift or hospitality to the Hon'ble Chief Justice/Hon'ble Judges.
11. No function will be organized by Judicial Officer(s) during the visit of the Hon'ble Chief Justice/Hon'ble Judges except official functions organized on written directions and at the cost of the Government.
12. Any violation of these instructions will be considered as gross misconduct rendering the concerned Judicial Officer to strict disciplinary action.

By Order


(M. K. Hanjura)

Registrar General

No:- 64-73/GS

Dated:- 30-05-2010

Copy of the above forwarded for information to the:-

- 1) Principal Secretary to the Hon'ble Chief Justice,
- 2) Registrar Vigilance, High Court of J&K, Srinagar,
- 3) Registrar Rules, High Court of J&K, Srinagar,
- 4) Registrar(Judicial), High Court of J&K, Jammu/Srinagar,
- 5) All the Principal District & Sessions Judges,

.....with the request to circulate the same among
all the Judicial Officers working under the
limits of their territorial jurisdiction,

- 6) Judicial Members of all the Tribunals,
- 7) Secretary to his Lordship, _____,
- 8) Incharge NIC for uploading the order on Website,
- 9) Office file.


(Permod Kumar)

Assistant Registrar